

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1181**

**TO BE ANSWERED ON THE 18th DECEMBER, 2018 / AGRAHAYANA 27, 1940
(SAKA)**

CYBER POLICE STATIONS

1181. SHRI DUSHYANT CHAUTALA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has formulated any plan of action for establishment of cyber police stations and cyber crime cells along with additional courts to deal with cyber crimes;

(b) if so, the details thereof;

(c) whether the Government has instructed the State Governments for setting up of separate cyber police stations; and

(d) if so, the details thereof and the follow up action taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d): 'Police' and 'Public Order' are State subjects as per the Constitution of India and States are primarily responsible for prevention, detection and investigation of cybercrimes through their law enforcement machinery. The Law Enforcement Agencies take legal action against the cyber-crime offenders as per the provisions of applicable laws. Ministry of Home Affairs has issued an advisory dated 13-1-2018 to the States/UTs regarding Cyber Crime prevention and control advising States to setup an institutional mechanism at State & district level to tackle the cybercrime. A copy of this advisory is available at www.mha.gov.in.

